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THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): (a) The Central Government has enacted the Consumer Protection Act, 1986 (68 of 1986) to provide for better protection of the interest of the consumers. The 'relevant provisions. of his Act are to be implemented by the Central Government as well as State Governments. The Act will *be* enforced after consulting State Governments and Union Territory Administrations.

(b) The information is being collected and will be laid on the Table of the House.

Consumers' Protection Act, 1986

1205. SHRI RAM AWADHESH SINGH:

SHRI TALARI MANOHAR;

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state-

- (a) whether the new Consumers' Protection Act, 1986 has been implem-. throughout the country as reported in the-'Hindustan Times' of the 1st February, 1987; if so, with what results, indicating the improvements in supply of goods and services; •
- (b) whether Government propose to inform public through AIR/TV, press and literature as to whom to approach for their complaints; and
- (c) whether Government also 'propose to open a centralised clearing house for consumers' complaints in *evry* town and village in the country?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): (a) The Central Government has enacted the Consumer protection Act, 1986. The statutory institutions conceived in the Act are to be set up by the Central and State Governments. As such, the Act will be enforced in consultation with the State Governments and Union Territory Administrations.

- (b) Government is making use of AIR TV and news-media for creating consumer awareness and giving information regarding redressal of various consumer grievances.
- (c) The States and Union Territories have been advised to make institutional arrangements for redressal of consumers' complaints. Central Government has no proposal to open a centralised clearing house for consumers' complaints. However, the Consumer Protection Act, 1986 provides for inexpensive and speedy redressal machinery at the District, State ana national level which could be within easy reach of the consumers

Milk production under operation flood Projects

1206. SHRI RAM AWADHESH SINGH: SHRI TALARI MANOHAR:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether a frozen semen Bank set up in 1959 in Bihar at a cost of over Rs. 3 crores has been successful in increasing milk production as reported in the 'Hindustan. Time of dated the ist February, 1987;
 - lb) if. so, the details thereof;
- (c) whethe,-, increass in milk production has been estimated in OP-Flood Districts/ areas under Op-Flood-I,II,III and if so, the results thereof; and
- (d) whether results under O.F. pro jects are better than' non-O.F. areas?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY 'OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) and (b) Since the Frozen Semen Technology was not even in existence in the country during 1959 the question of setting up of a Frozen Semen Bank in Bihar in that year does no arise. However, a Frozen Semen Bank, was set up under Indo-Danish bilateral collaboration Programme (DANIDA) in tha year 1978 at Patna in Bihar with an external assistance of D. Kr. 1.73 million. The milk production in the State has shown

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an increase from 1839 thousand tonnes in 1978-79 to 2330 thousand tomes in 1984-85.

(c) and (d) No separate study has been conducted for milk production data in Operation Flood and non-Operation Flood areas.-

NCCF officers involved in bungling of controlled cloth

1707.'SHRI BIR BHADRA PRATAP SINGH: Will the Minister of FOOD AND' *CIVIL* SUPPLIES be pleased to slate:

- (a) whether Government's attenlion has been drawn to the news item under the caption "Several Government officials in CBl -h appeared in the Financial Hapress' of 11-9-1986 of Delhi edition;
- (b) so, the names of the officers- of N.C.C-V,is this bungling of con-d cloth allocated to the State of Sikkim: and

action has been taken by Gov-' ernment against involved officers of N.C.C.F, under the Essential Commodities Acts/regulations pertaining to such,controlled' commodities which are heavily subsidised by Government and are- meant for the benefit of weaker section of the society?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF FOOD AND CTVIL SUPPLIES (SHRI H. R\ L. BHAGAT): (a) te (c) Yes, Sir. The case has been referred to the C.B.I, for investigation.

NCCF smuggling of rice

1208 SHRI BIR BHADRA PRATAP SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer to the reply to Starred Question 183 given in the Rajya Sabha on 6-5-86 and state:

(a) what is the outcome of the report lodged by NCCF with the Chief Judicial Magistrate, Bombay regarding the smug-

gling of 9,300 MTs of rice from Kakinada Port (A. P.) to Gulf country during 1982 in contravention of Export Trade Regulations then prevailing thereby depriving the country if the much needed foreign exchange worth Rs. 4.00 crores; and

(b) what are the reasons for not handing over this matter to the CBI for investigation instead of depending on NCCF whose *modus operandi'*, is to delay the things by referring * the same to the Courts?

THE MINISTER OF PARLIAMEN TARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H-K.L. BHAGAT): (a) The NCFF has reported that in pursuance of the directive from the Chief Metropolitan Magistrate, Bombay, the CID Bombay Police has completed the investigation and has since submitted to the Chief Metropolitan Magistrate, Bombay.

(b) On receipt of a complaint against the alleged irregularities, the Government of India separately reffered the matter t° CBI fortions. The-CBIreported that they have issued ins-ons to their Bombay pffice to render necessary assistance to Bombay, CID in the investigations.

Inadequate water and toilet facilities in Bhagwan Mahavir Vanasthali Park, New Delhi

1209. SHRI BIR BHADRA PRATAP SINGH; Will the Minister of URBAN DEVELOPMENT be pleased to state;

- (a) whether it is a fact that some Mem bers of 'Parliament have written to Gov ernment regarding inadequate water and toilet facilities for the visitors and charging of exorbitant fees from them in the Bhagwan Mahavir Vanasthali Park' in New Delhi; and
- (b) if so, what steps have been taken to improve the facilities in the Park?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.